

Annexure - 4
Turnrest Resources Private Limited; CIRP commenced on 07.11.2025;
List of creditors as on 04.08.2026

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Avadh Infrastructure Private Limited	03.01.2026	₹ 68,30,66,339.00	₹ 56,86,00,000.00	Unsecured	₹ 0.00	Yes	0.00	₹ 0.00	₹ 0.00	₹ 11,44,66,339.00	₹ 0.00	Refer Note.1
1	Total		₹ 68,30,66,339.00	₹ 56,86,00,000.00		₹ 0.00		0.00	₹ 0.00	₹ 0.00	₹ 11,44,66,339.00	₹ 0.00	

Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to RP.

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

Refer Note.1

1. No formal written documentation was executed to extend loans & advances for interest bearing advances /loans as clearly mentioned in point no.3 (to Form C) Nature of Advances submitted by Financial creditor. hence the interest amount Rs Rs.11,44,66,339/- (Rs. Eleven Crore Fouty four Lakh Sixty Six Thousand Three Hundred thirty nine Only) is not admitted by IRP.

2. The extract of Information Utility (IU) is not submitted to reconcile and collate the claim.

3.The above claim submitted by the Financial creditor is subject to reconciliation with the books of account of the Corporate Debtor M/S.Turnrest Resources Pvt.Ltd.as the said

4. Pursuant to the order of the Hon'ble NCLT dated 16.06.2026, the Resolution Professional has examined the related-party status of the Financial Creditor and has determined that the said Financial Creditor is a related party of the Corporate Debtor under Section 5(24) of the Insolvency and Bankruptcy Code, 2016. Accordingly, in terms of the first proviso to Section 21(2) of the Code, the said Financial Creditor shall have no right of representation, participation or voting in the Committee of Creditors, and its voting share has been considered as NIL / 0% for CoC purposes.